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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1653/(MAH)/2017
M.A. No. 08/2018

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES: China Development Bank
V/s.
Reliance Telecom Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Ms. Alpana Ghone		
	Mr. Abhishek Kale		
	Mr. Ameet Naik		
	Mr. Deepak Deshmukh		
	Mr. Jahan chokshi		
	i/b. Naik Naik & Co.		
	for the Respondent		

	Mr. Darius Khumbata		
	Senior Counsel		
	Mr. Siddharth Ranade		

ORDER

MA 08/2018 IN CP NO. 1653/ I&BP/NCLT/MB/MAH/2017

On the MA 08 of 2018 filed for withdrawal of the Company Petition,
the same is hereby dismissed as withdrawn with liberty to proceed in
accordance with law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)